

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE SECOND DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION (PIL) (SR) NO: 8944 OF 2026

Between:

Mohammed Naseeb Khan, S/o. Gulam Shoaib Khan,
Aged about 46 years, Occ. Business,
R/o. 8-64/1, Dwarakanagar Colony,
Ghatkesar, K.V. Ranga Reddy District.

..Petitioner

And

1. The State of Telangana,
Rep, by its Chief Secretary, C-Block,
3rd Floor, Telangana Secretariat,
Hyderabad - 500 022.
2. The Principal Secretary, (Home)
Home Department A Block,
5th Floor, Telangana Secretariat,
Hyderabad - 500 022. Telangana.
3. The Director General,
Telangana State Disaster Response and Fire Services,
BRK Bhavan 1st Floor, Tank Bund, Hyderabad, Telangana.
4. The Director General of Police,
Telangana State Lakdikapool, Hyderabad T.S
5. The District Fire Officer, Hyderabad
H. No. 5-1-1071, Opp Sikh Gurudwar, Gowliguda,
Hyderabad District - 5000 12.
6. The Commissioner of Police, Hyderabad,
Basheer Bagh Hyderabad.
7. The Station House Officer,
Gudimalkapur Police Station, Hyderabad.
8. The Secretary,
Telangana State Pollution Control Board,
Industrial Area, Sanathnagar, Hyderabad.

9. The Commissioner,
Greater Hyderabad Municipal Corporation,
CC Complex, Tank Bund Road, Lower Tank Bund,
Hyderabad 500 006.
10. The Deputy Commissioner,
Circle No.33, GZ, Greater Hyderabad Municipal Corporation
Mehdipatram,
Hyderabad, Telangana 500004
11. The Collector & District Magistrate
Hyderabad District, Nampally Station Road,
Hyderabad.
12. The Chief Electrical Inspector,
Government of Telangana, Mint Compound, Hyderabad.
13. Chief Controller of Explosives,
Room No.602, 6th Floor, CGO Towers, Kavadiguda,
Secunderabad-500080
14. Dawat-e-Ramzan Exposition
Rep. by Ms. Anam Mirza, D/o. not known to the petnr
Aged about 35 years, Occ. business
R/o. H.No.8-2-293/82, Plot No.61-A,
Site-II, Road No.9, Film Nagar, Hyderabad.
15. The Gulmohar Exposition,
Rep. by Ms. Hajera Baquer, D/o. not known to the petnr
Aged about 35 years, Occ. Business
R/o. H.No.15-11-16/A/8, Khair Mansion,
Near Masjid-e- Qamar, Afzal Nagar, Malakpet, Hyderabad.
16. Souq-e- Ramzaan Exposition
Rep by Faheem Ul Haq, s/o not known to the petnr
Aged about 40 years, Occ. Business
R/o. 2-6-5/111/2, Aims Avenue,
Happy Homes Colony, Upparpally, Hyderabad – 500030.
17. Jashn E Bazaar Exposition
Rep by Dr Ashfaq, S/o. not known to the petnr
Aged about 35 years, Occ: Dr Foodie
R/o. H.No. 8-2-674/2/B/4/2, Sai Nagar Colony,
AP State Ministers Residential Colony, Banjara Hills,
Hyderabad, Telangana – 500034.

Rule-7

18. Shaadi ka Bazaar Exposition
Rep Dr Lubna, D/o. not known to the petnr
Aged about 38 years, Occ : The Bliss,
R/o. Municipal No. 10-1-127/2, 3rd floor, Flat No.301,
Masab tank, Hyderabad, Telangana, 500004,
Landmark - In Lane of Paradise Takeaway
19. She Glam Exposition
Represented by Ms.Saba Fatima, W/o. not known to the petnr
Aged about 40.years, Occ : ,
Talabkatta Rd, Opp. Nawaz Furniture,
Near Sameena Hospital, Yesrab Nagar, Edi Bazaar,
Hyderabad, Telangana – 500023.
20. The Aangan Events Exposition
Represented by Mr.Zainab Ali Sajjad S/o. not known to the petnr
Aged about 45 years, Occ : ,
R/o. Near Safdariya school, Opp Okaz Complex,
Mehdipatnam, Hyderabad, Telangana.
21. Kings Classic Crown Kohinoor Gardens Function Hall
Represented by Mr.Zain S/o Not known to thePetitioner,
Aged about 40 Yrs. R/o H.No.12-2-706, Ushodaya Colony,
Noor Ghat, Gudimalkapur,
Hyderabad, Telangana – 500006. ...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction or particularly one in the nature of Writ of Mandamus declaring the action the Respondents Nos.1 to 13 in allowing the Respondent Nos. 14 to 21 to Conduct temporary Expositions/Exhibitions in temporary and permanent structures of Respondent No.21 without complying with the safety measures, obtaining statutory permissions, No-Objection Certificates for running the temporary Expositions/Exhibitions as being illegal, arbitrary and violative of Articles G.O.Rt. 693 Dt.09-07-2019, the National Disaster Management Act 2005, The Telangana Fire services Act 1999, Hyderabad City Police Act 1348 Fasli, The Hyderabad Metropolitan Water Supply and Sewage Board Act 1989, Greater Hyderabad Municipal Corporations Act 1955, The Electricity Act 2003 and Article 21 of the Constitution of India apart from being violative of principles of natural justice and consequently direct the Respondents 14 to 21 not to conduct the expos, expositions, exhibitions in the premises of Respondent No.21 without complying with the safety measures, statutory Permissions No-Objection Certificates from Respondent Nos. 1 to 13.

I.A.(SR).No. of 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents Nos.1 to 13 not to allow the respondent Nos.14 to 20 to conduct the expos, expositions, exhibitions in the premises of the respondent No.21 without complying with the safety measures, obtaining statutory permissions, No-Objection Certificates.

I.A.(SR).No. of 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents Nos.3,6,9,10,11 & 12 to forthwith act upon the representations of the petitioner dated 30.12.2025.

I.A.(SR).No. of 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents Nos.1 to 13 to impose penalties prescribed under the various statutory laws and severely punish the respondent Nos.14 to 21 for their action in conducting the Exhibitions without permissions, NOCs from the year 2022 to 2025 at the premises of respondent 21.

Counsel for the Petitioner: Ms. RACHNA S.WADDEPALLI

**Counsel for the Respondent No.1: SRI G.VEERASWAMY,
GP FOR GENERAL ADMINISTRATION**

Counsel for the Respondent No.2 to 7: SRI MAHESH RAJE, GP FOR HOME

**Counsel for the Respondent No.8: SRI ZEESHAN ADNAN MAHMOOD,
SC FOR TSPCB**

Counsel for the Respondent No.9 & 10: SRI M.ARUN KUMAR, SC FOR GHMC

Counsel for the Respondent No.11: GP FOR REVENUE

**Counsel for the Respondent No.12: GP FOR ENERGY
The Court made the following: ORDER**

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION (PIL) (SR) No. 8944 of 2026

DATED : 02.03.2026

Between:

Mohammed Naseeb Khan

... Petitioner

AND

The State of Telangana rep. by its
Chief Secretary Telangana Secretariat,
Hyderabad and twenty others

... Respondents

ORDER:

Ms. Rachna S. Waddepalli, learned counsel appears for petitioner.

Mr. G. Veeraswamy, learned Government Pleader for General Administration Department, appears for respondent No.1.

Mr. Mahesh Raje, learned Government Pleader for Home appears for respondent Nos.2 to 7.

Mr. Zeeshan Adnan, Mahmood, learned Standing Counsel for Telangana State Pollution Control Board appears for respondent No.8.

2. This Writ Petition (Public Interest Litigation), which is at S.R. stage, is filed with the following prayer:

“For the reasons stated in the accompanying affidavit, it is hereby prayed that this Hon’ble Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus, declaring the action of the Respondents Nos.1 to 13 in allowing the Respondent Nos.14 to 21 to conduct temporary Expositions/Exhibitions in temporary & permanent structures of Respondent No.21 without complying with the safety measures, obtaining statutory permissions, No-Objection Certificates for running the temporary Expositions/Exhibitions as being illegal, arbitrary and violative of Articles G.O.Rt.693 Dt09.07.2019, the National Disaster Management Act 2005, The Telangana Fire Services Act 1999, Hyderabad City Police Act 1348 Fasli, The Hyderabad Metropolitan Water Supply & Sewage Board Act 1989, The Greater Hyderabad Municipal Corporations Act 1955, The Electricity Act 2003 & Article 21 of the Constitution of India apart from being violative of principles of natural justice and consequently direct the Respondents 14 to 21 not to conduct the expos, expositions, exhibitions in the premises of Respondent No21 without complying with the safety measures, statutory permissions, No-Objection Certificates from Respondent Nos.1 to 13.”

3. The Office has raised an objection as to the involvement of larger public interest in the instant Public Interest Litigation.

4. We find that the petitioner having applied for information under the provisions of the Right to Information Act, 2005, in connection with the organization of such events

has not waited for such information to be supplied before approaching the Court in order to make the Writ Petition complete with all basic foundation material facts and particulars. Therefore, learned counsel for the petitioner seeks permission of this Court to withdraw the instant Writ Petition with liberty to the petitioner to approach the writ Court after obtaining such information by filing a fresh petition.

5. Accordingly, without making any comment on the merits of the case of the petitioner, the instant Writ Petition (Public Interest Litigation) is dismissed as withdrawn with liberty as prayed for. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

//TRUE COPY//

SD/- S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to Ms. RACHNA S.WADDEPALLI, Advocate [OPUC]
2. One CC to SRI ZEESHAN ADNAN MAHMOOD, SC FOR TSPCB [OPUC]
3. One CC to SRI M.ARUN KUMAR, SC FOR GHMC [OPUC]
4. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad [OUT]
7. Two CCs to GP FOR ENERGY, High Court for the State of Telangana at Hyderabad [OUT]
8. Two CD Copies

BSR
RS

HIGH COURT

DATED: 02/03/2026

ORDER

WP(PIL)(SR).No.8944 of 2026



DISMISSING THE WP(PIL)(SR)

AS WITHDRAWN,

WITHOUT COSTS

14
NBC
20/3